

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2418/2006

(From the judgement and order dated 12/02/2004 in SA No. 1035/2001 & 6.7.2005 in RCMP No. 13319/2004 in SA No. 1035/2001 of The HIGH COURT OF A.P AT HYDERABAD)

GOVT.OF A.P. & ORS.

Petitioner(s)

VERSUS

M.A. RAZACK (DEAD)

Respondent(s)

(With appln(s) for c/delay in filing substitution appln.,substitution of L.R s of the deceased respondent,impleadment and prayer for interim relief and office report)

Date: 17/05/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA
HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s)

Mr. Kumar Rajesh Singh, Adv.
Mr. Manoj Saxena, Adv.
Mr. T.V. George, Adv.

For Respondent(s)

Mr. S. Udaya Kumar Sagar, Adv.
Ms. Bina Madhavan, Adv.
for M/s. Lawyers Knit & Co.

UPON hearing counsel the Court made the following
O R D E R

I.A. No.4 for impleadment is rejected.

Call after four weeks. In the meantime, the State may
file rejoinder-affidavit.

(PAWAN KUMAR)
ND SINGH)

(ANA

COURT MASTER

COURT MASTER